

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:6879
ANSWERED ON:08.05.2013
FAKE CASE IN CVC
M.Thambidurai Dr.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the number of fake cases being referred to Central Vigilance Commission (CVC) are increasing during the last two years;
- (b) if so, the details of such fake cases during each of the last two years; and
- (c) the steps taken by the Government to initiate action against those who are lodging fake cases, harassing the honest persons?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) & (b): Complaints received in the commission are dealt with according to its Complaint Handling Policy. No action is to be taken by the administrative authorities, as a general rule on anonymous/pseudonymous complaints received by them. However, if any department/organization proposes to look into any verifiable facts alleged in such complaints, it may refer the matter to the Central Vigilance Commission seeking its concurrence to inquire further.

Generally, it is only after investigation, that a complaint can be concluded to be genuine or fake. Data on fake cases is not centrally maintained.

(c): There are provisions under existing laws to initiate action against those who lodge fake case harassing the honest persons. Section 182 of IPC provides for it. The Lokpal and Lokayuktas Bill, 2011 which has been passed in Lok Sabha too has provision for punishment of persons making false and frivolous or vexatious complaints. Similar provisions are also contained in the Whistle Blowers Protection Bill, 2011 as passed by the Lok Sabha.